

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**SHREE GEETA TEXTILE MILLS PRIVATE LIMITED**  
**OPERATING IN TEXTILE INDUSTRY AT BURHANPUR, MADHYA PRADESH**  
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

<b>RELEVANT PARTICULARS</b>	
1. Name of the corporate debtor along with PAN & CIN/LLP No.	<b>Shree Geeta Textile Mills Private Limited</b> CIN: U17309MP2008PTC020987 PAN: AAMCS3217L
2. Address of the registered office	295/2, Gram Amagird, Alamganj Ganpati Naka, Burhanpur, Madhya Pradesh, India, 450331
3. URL of website	NA
4. Details of place where majority of fixed assets are located	295/2, Gram Amagird, Alamganj Ganpati Naka, Burhanpur, Madhya Pradesh, India, 450331.
5. Installed capacity of main products/services	Spindles 15840 Nos., Manufacturing of Cotton Yarn, Knitted Fabric
6. Quantity and value of main products/ services sold in last financial year	The company has not carried on the business and operations in last Financial Year.
7. Number of employees/ workmen	No employees/ workers Presently.
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The details can be obtained from the office of the Resolution Professional or can be requested via email at cirp.shreegeeta@gmail.com.
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at :	The details can be obtained from the office of the Resolution Professional or can be requested via email at cirp.shreegeeta@gmail.com.
10. Last date for receipt of expression of interest	15th June 2025
11. Date of issue of provisional list of prospective resolution applicants	18th June 2025
12. Last date for submission of objections to provisional list	23rd June 2025
13. Date of issue of final list of prospective resolution applicants	26th June 2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	18th June 2025
15. Last date for submission of resolution plans	17th July 2025
16. Process email id to submit Expression of Interest	cirp.shreegeeta@gmail.com

**1. The aforesaid publication of Form G, Invitation of Expression of Interest is subject to adjudication of extension/exclusion application filed by resolution professional u/s 12(2) of Insolvency and Bankruptcy Code 2016 before Hon'ble NCLT Indore bench.**

2. Detailed invitation for Expression of interest specifying criteria, eligibility norms under Section 25(2)(h) of the Code etc. is available at the address provided below and can also be requested by writing an email to cirp.shreegeeta@gmail.com

**Date: 31/05/2025**  
**Place: Indore**

**SD/-**  
**Nishant Agrawal**  
**Resolution Professional**

**In the matter of SHREE GEETA TEXTILE MILLS PRIVATE LIMITED**  
AS-2, P Plaza, 345 Alok Nagar, Near Green Valley Apartments, Indore - 452016 (MP)  
Email: cirp.shreegeeta@gmail.com  
**IP Registration No. - IBBI/IPA-001/IP-P02100/2020-2021/13283**  
**AFA Valid Till: 31.12.2025**

**फॉर्म-जी**  
**अभिरुचि की अभिव्यक्ति हेतु आमंत्रण**  
**श्री गीता टेक्सटाइल मिल्स प्राइवेट लिमिटेड**

**मध्य प्रदेश के बुरहानपुर में टेक्सटाइल उद्योग में कार्यरत**  
**(दिवाला और शोधन अक्षमता (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया)**  
**विनियमावली, 2016 के विनियम 36ए के उप-विनियम(1) के अधीन)**

<b>प्रासंगिक विवरण</b>	
1. पैन/सीआईएन/एलएलपी संख्या के साथ कॉर्पोरेट देनदार का नाम	<b>श्री गीता टेक्सटाइल मिल्स प्राइवेट लिमिटेड</b> सीआईएन : U17309MP2008PTC020987 पैन: AAMCS3217L
2. पंजीकृत कार्यालय का पता	295/2, ग्राम आमागिर्द, आलमगंज गणपति नाका, बुरहानपुर, मध्य प्रदेश, भारत, 450331
3. वेबसाइट का यूआरएल	एनए
4. उस स्थान का विवरण जहां अचल संपत्तियों का बहुमत स्थित है	295/2, ग्राम आमागिर्द, आलमगंज गणपति नाका, बुरहानपुर, मध्य प्रदेश, भारत, 450331
5. कॉर्पोरेट देनदार के मुख्य उत्पादों/सेवाओं की स्थापित क्षमता	स्पिंडल 15840 नग, कपास यार्न, बुना हुआ कपड़ा का निर्माण
6. पिछले वित्तीय वर्ष में बेचे गए मुख्य उत्पादों/सेवाओं की मात्रा और मूल्य	कंपनी ने पिछले वित्तीय वर्ष में व्यवसाय और संचालन नहीं किया है।
7. कर्मचारियों/वर्कमैन की संख्या	वर्तमान में कोई कर्मचारी नहीं है।
8. दो वर्षों के अंतिम उपलब्ध वित्तीय विवरणों (अनुसूचियों के साथ), लेनदारों की सूची, प्रक्रिया की बाद की घटनाओं हेतु प्रासंगिक तिथियां सहित अधिक विवरण यहां उपलब्ध हैं:-	विवरण समाधान पेशेवर के कार्यालय से प्राप्त किया जा सकता है या cirp.shreegeeta@gmail.com. पर ईमेल के माध्यम से अनुरोध किया जा सकता है।
9. संहिता की धारा 25(2)(एच) के तहत समाधान आवेदकों के लिए पात्रता यहां यूआरएल पर उपलब्ध है:	विवरण समाधान पेशेवर के कार्यालय से प्राप्त किया जा सकता है या cirp.shreegeeta@gmail.com. पर ईमेल के माध्यम से अनुरोध किया जा सकता है।
10. रुचि की अभिव्यक्ति प्राप्त करने की अंतिम तिथि	15 जून 2025
11. संभावित संकल्प आवेदकों की अंतिम सूची जारी करने की तिथि	18 जून 2025
12. अंतिम सूची पर आपत्तियां प्रस्तुत करने की अंतिम तिथि	23 जून 2025
13. संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तारीख	26 जून 2025
14. संभावित समाधान आवेदकों को सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और समाधान योजनाओं के लिए अनुरोध जारी करने की तारीख	18 जून 2025
15. समाधान योजना प्रस्तुत करने की अंतिम तिथि	17 जुलाई 2025
16. रुचि की अभिव्यक्ति प्रस्तुत करने के लिए ईमेल आईडी प्रक्रिया	cirp.shreegeeta@gmail.com

1. फॉर्म जी का उपरोक्त प्रकाशन, रुचि की अभिव्यक्ति का आमंत्रण, दिवाला और दिवालियापन संहिता 2016 की धारा 12(2) के तहत समाधान पेशेवर द्वारा माननीय एनसीएलटी इंदौर पीठ के समक्ष दायर विस्तार/बहिष्करण आवेदन के न्यायनिर्णयन के अधीन है।

2.संहिता की धारा 25(2)(एच) के तहत मानदंड, पात्रता मानदंड आदि निर्दिष्ट करने के लिए रुचि की अभिव्यक्ति के लिए विस्तृत आमंत्रण नीचे दिए गए पते पर उपलब्ध है और cirp.shreegeeta@gmail.com पर ईमेल लिखकर भी अनुरोध किया जा सकता है।

दिनांक 31.05.2025

स्थान: इंदौर

हस्ता /—  
निशांत अग्रवाल  
समाधान पेशेवर

श्री गीता टेक्सटाइल मिल्स प्राइवेट लिमिटेड के मामले में

एएस-2, पी प्लाजा, 345 आलोक नगर, ग्रीन वैली अपार्टमेंट के पास, इंदौर – 452016 (एमपी)

ईमेल: cirp.shreegeeta@gmail.com

आईपी पंजीकरण संख्या – IBBI/IPA-001/IP-P02100/2020-2021/13283

एएफए वैध: 31.12.2025 तक

**THE ASKA COOPERATIVE SUGAR INDUSTRIES LTD.**  
P.O. Nuagam (Aska) - 761111, Ganjam District, Odisha  
email: askasugar@yahoo.co.in, GSTIN : 21AAAT5989L120

**PRE-BID MEETING**

**Letter No.494 Dt. 30.05.2025**

The Aska Co.op. Sugar Industries Ltd., Nuagam (Aska) invites prospective bidders to participate in the Pre-Bid Meeting of obtaining Fire Safety License work on **dt.07.06.2025 at 11.30AM** in the Conference Hall of the A.C.S.I.Ltd. and to discuss with written suggestions and queries on the above tender work. Please refer to the website of the A.C.S.I.Ltd. for details. ([www.askasugar.com](http://www.askasugar.com)).  
**Managing Director**

**FORM G INVITATION FOR EXPRESSION OF INTEREST FOR SHREE GEETA TEXTILE MILLS PRIVATE LIMITED OPERATING IN TEXTILE INDUSTRY AT BURHANPUR, MADHYA PRADESH (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)**

**RELEVANT PARTICULARS**

1. Name of the corporate debtor along with PAN & CIN/LLP No.	Shree Geeta Textile Mills Private Limited CIN: U17309MP2008PTC020987 PAN: AAMCS3217L
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3. URL of website	NA
4. Details of place where majority of fixed assets are located	295/2, Gram Amagird, Alamganj Ganpati Naka, Burhanpur, Madhya Pradesh, India, 450331.
5. Installed capacity of main products/services	Spindles 15840 Nos., Manufacturing of Cotton Yarn, Knitted Fabric
6. Quantity and value of main products/ services sold in last financial year	The company has not carried on the business and operations in last Financial Year.
7. Number of employees/ workmen	No employees/ workers Presently.
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The details can be obtained from the office of the Resolution Professional or can be requested via email at <a href="mailto:cirp.shreegeeta@gmail.com">cirp.shreegeeta@gmail.com</a> .
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1. The aforesaid publication of Form G, Invitation of Expression of Interest is subject to adjudication of extension/exclusion application filed by resolution professional u/s 12(2) of Insolvency and Bankruptcy Code 2016 before Hon'ble NCLT Indore bench.  
2. Detailed invitation for Expression of interest specifying criteria, eligibility norms under Section 25(2)(h) of the Code etc. is available at the address provided below and can also be requested by writing an email to [cirp.shreegeeta@gmail.com](mailto:cirp.shreegeeta@gmail.com)

**Date: 31/05/2025**  
**Place: Indore**

**SD/- Nishant Agrawal**  
**Resolution Professional**  
In the matter of SHREE GEETA TEXTILE MILLS PRIVATE LIMITED  
AS-2, P Plaza, 345 Alok Nagar, Near Green Valley Apartments, Indore - 452016 (MP)  
Email: [cirp.shreegeeta@gmail.com](mailto:cirp.shreegeeta@gmail.com)  
IP Registration No. - IBI/IFA-001/IFA-P02100/2020-2021/13283  
IP Valid Till: 31.12.2025

**SUMIT WOODS LIMITED**  
Corporate Identity Number (CIN): L72100MH1983PLC127133  
Registered Office: B-1101 Express Zone, Daigonal Opp. To Oberoi Mall, W.E. Highway, Malad (East), Mumbai - 400 097.  
Tel: 022-28749966/77  
Website: [www.sumitwoods.com](http://www.sumitwoods.com) E-mail: [cs@sumitwoods.com](mailto:cs@sumitwoods.com)

**NOTICE OF POSTAL BALLOT AND E-VOTING INFORMATION.**

Notice is hereby given that the resolutions set out below are proposed to be passed by the members of **Sumit Woods Limited ("the Company")** by means of the Postal Ballot, only by way of remote e-voting process ("e-voting"), pursuant to Section 110 of the Companies Act, 2013 ("the Act") read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules") and other applicable provisions of the Act and the Rules, General Circular Nos. 14/2020 dated April 8, 2020, and subsequent circulars issued in this regard with the latest being General Circular No. 09/2024 dated September 19, 2024, issued by the Ministry of Corporate Affairs ("MCA Circulars"), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"), Secretarial Standard on General Meetings ("SS2") issued by the Institute of Company Secretaries of India and other applicable laws, rules and regulations (including any statutory modification or re-enactment thereof for the time being in force and as amended from time to time), to seek your consent for the following resolutions as set out hereunder and proposed to be passed through postal ballot ("Postal Ballot") by way of remote electronic voting ("e-voting"):

Sr. No	Description	Type of resolution
1.	Appointment of Mr. Amit Anil Pandit (Din:02437092) as a Non-Executive Independent Director.	Special Resolution
2.	Revision in remuneration of Mr. Mitaram Jangid (Din: 00043757), Managing Director of the Company	Special Resolution
3.	Revision in remuneration of Mr. Bhushan Nemlekar (Din: 00043824), Chief Financial Officer & Whole Time Director of the Company	Special Resolution
4.	Revision in remuneration of Mr. Subodh Nemlekar (Din:00043795), Non-Executive Director of the Company	Special Resolution
5.	Approval for increase in the borrowing limits of the Company under Section 180(1)(c) of the Companies Act, 2013.	Special Resolution
6.	Approval of material related party transactions under Section 188 of the Companies Act, 2013 and Regulation 23 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.	Ordinary Resolution
7.	Approval for making Investments / Extending Loans and giving guarantees or providing securities in connection with loans to persons / bodies corporate and increase in limit in accordance with Section 185 & 186 of Companies Act, 2013	Special Resolution

In term of the MCA Circulars, the Company has emailed the Postal Ballot Notice along with Explanatory Statement on **Friday, May 30, 2025** to the members of the Company as on Friday, May 23, 2025 ("Cut-Off Date"). Voting Rights shall be reckoned on the paid-up value of Equity Shares registered in the name of members as on Cut-Off Date. A person who is not a member on the cut-off date should accordingly treat the Postal Ballot Notice as for information purposes only.

The Company has also uploaded the Postal Ballot Notice on the Website of the Company at [www.sumitwoods.com](http://www.sumitwoods.com). The Postal Ballot Notice is also available on the Website of Stock Exchange where shares of the Company are listed [www.nseindia.com](http://www.nseindia.com).

In accordance with the MCA Circulars, the physical copies of Notice, Postal Ballot Forms and prepaid Business reply envelopes are not being sent to members for this Postal Ballot and communication of assent / dissent of the members will take place through remote e-voting system only.

The Company has engaged the services of **National Securities Depository Limited ("NSDL")** for the purpose of providing e-voting facility to all the Members. Members are requested to note that the voting through Electronic mode shall commence from **Saturday, the 31st day of May, 2025 at 9.00 a.m.** (IST) and ends on **Sunday, the 29th day of June, 2025 at 5.00 p.m.** (IST). The remote e-voting shall not be allowed beyond the said date and time.

The Board of Directors has appointed Mr. Vijay Yadav, Partner of AVS & Associates, Company Secretaries as Scrutinizer for conducting the Postal Ballot, through the e-voting process, in a fair and transparent manner. The Scrutinizer's decision on the validity of the Postal Ballot shall be final.

The result of Postal Ballot will be declared on or before Tuesday, the 01st day of July, 2025 and communicated to the Stock Exchanges where the Equity Shares of the Company are listed and would also be displayed on the website of the Company. Manner of Remote e-voting by members holding shares in dematerialized mode, physical mode and members who have not registered their email address has been provided in the Postal Ballot Notice.

In case the shareholders have any queries or issues regarding e-voting, you may refer the Frequently Asked Questions ("FAQs") and Instavote e-Voting manual available at [www.evoting.nsdl.com](http://www.evoting.nsdl.com), under Help section or write an email to Mr. Sagar S. Gudhate, Senior Manager [evoting@nsdl.com](mailto:evoting@nsdl.com) or Call at :- Tel: 022 - 4886 7000

For Sumit Woods Limited  
Sd/-  
**Ms. Rekha Bagda**  
Company Secretary & Compliance Officer  
Date: 30/05/2025  
Place: Mumbai  
ACS61024

**DELHI JAL BOARD: GOVT. OF N.C.T. OF DELHI**

Short Press NIT No. 14 /EE(T)-M 8/(2025-26) re-invited

S. No.	Name of work	Amount put to tender	E/Money	Last date/Time receipt of Tender through e-procurement solution
1.	Engaging of additional 26 Nos. S G Beldars for daily basis maintenance of sewer line in Uttam Nagar constituency AC 32 under EE(D)83 re-invited Tender ID 2025_DJB_272013_1	Item Rate Rs. 73,100/-		05.06.2025 Up to 03:00 PM

Executive Engineer (TENDERING) M-08

PRESS NIT No. 01 (2025-26)

Item No.	Name of Work	Estimated Cost (Rs.)	Date of release of tender in e-procurement solution	Last date/Time receipt of Tender through e-procurement
1.	Providing House Service connections to individual households in Kirari Goc.	Rs. 70,08,67,744/-	Tender ID: 2025_DJB_272999_1 28.05.2025 at 01:00 PM	27.06.2025 Up to 3:00 PM

Executive Engineer (PR)SR-I

PRESS NIT No. 01 (2025-26)/EE (SDW) VI

S. No	Name of work	Estimate cost	E/Money	Tender Fee	Date of release of tender in e-procurement solution	Last date/time of receipt of tender through e-procurement solution
1.	SITC of 10 MGD Sewage Horizontal Non- Clog Pumps at 20 MGD Keshopur SPS.	34,72,740/-	69,500/-	500/-	2025_DJB_272950_1 Dt.27.05.2025	16.06.2025 at 3.00 P.M.
2.	Supply of Non-clog Sewage Pump of LT Pump House at Sayyed Nanngloi SPS	48,37,410/-	96,800/-	500/-	2025_DJB_272950_2 Dt.27.05.2025	16.06.2025 at 3.00 P.M.

Executive Engineer (SDW) VI

NIT along with all the terms & conditions is available on Website <https://govtprocurement.delhi.gov.in>.

RO No. 581  
Dated 30.05.2025

ISSUED BY P.R.O. (WATER)  
Advt.No. J.S.V. 21 (2025-2026)

**RALLIS INDIA LIMITED**  
A TATA Enterprise  
Corporate Identity No. L36992MH1948PLC014083  
Registered Office: 23<sup>rd</sup> Floor, Vios Tower, New Cuffe Parade, Off Eastern Freeway, Wadala, Mumbai - 400 037  
Tel: +91 22 6232 7400 Website: [www.rallis.com](http://www.rallis.com) E-mail ID: [investor\\_relations@rallis.com](mailto:investor_relations@rallis.com)

**NOTICE OF THE 77TH ANNUAL GENERAL MEETING, REMOTE E-VOTING, DIVIDEND AND RECORD DATE**

**Annual General Meeting:**

NOTICE is hereby given that the Seventy-Seventh (77<sup>th</sup>) Annual General Meeting ("AGM" or "Meeting") of the Members of Rallis India Limited ("the Company") will be held on **Monday, June 23, 2025 at 3.00 p.m. (IST) through Video Conference (VC) facility / Other Audio Visual Means (OAVM) ONLY**, to transact the business as set out in the Notice of the AGM. In accordance with the General Circulars dated April 8, 2020, April 13, 2020, May 5, 2020 along with subsequent circulars issued in this regard, the latest being Circular dated September 19, 2024 issued by the Ministry of Corporate Affairs (collectively referred to as "MCA Circulars") and Master Circular dated November 11, 2024 read with Circular dated October 3, 2024 issued by the Securities and Exchange Board of India ("SEBI Circulars") granting relaxations for despatching physical copies of the Annual Report and Notice of meetings to shareholders. Accordingly, the Company has sent the Notice of the 77<sup>th</sup> AGM along with a weblink to access the Integrated Annual Report 2024-25 on Thursday, May 29, 2025, through electronic mode to those Members whose e-mail addresses are registered with the Company/Registrar & Transfer Agents/Depository Participants ("DPs"). The Company shall send a physical copy of the Integrated Annual Report 2024-25 to those Members who request for the same at [investor\\_relations@rallis.com](mailto:investor_relations@rallis.com) mentioning their Folio No. /DP ID and Client ID. The Company, in accordance with Regulation 36(1)(b) of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 has also sent a letter to the shareholders who have not registered their email addresses with the Company, providing the QR code and weblink from where the Integrated Annual Report 2024-25 can be accessed on the Company's website.

The Integrated Annual Report 2024-25 along with the Notice and Explanatory Statement of the 77<sup>th</sup> AGM is available on the website of the Company at [www.rallis.com](http://www.rallis.com) and on the websites of the Stock Exchanges viz. [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com). A copy of the same is also available on the website of National Securities Depository Limited ("NSDL") at [www.evoting.nsdl.com](http://www.evoting.nsdl.com).

**Members can attend and participate in the AGM only through VC/OAVM facility, as indicated in the Notice of the AGM, without the physical presence of the members at a common venue.**

**Remote E-Voting:**

In compliance with Section 108 of the Companies Act, 2013 ("the Act") read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, the Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended, read with the MCA Circulars and other applicable laws, the Company is pleased to provide to its Members the facility of remote e-Voting before as well as during the AGM in respect of the business to be transacted at the AGM and for this purpose, the Company has appointed NSDL for facilitating voting through electronic means.

The detailed instructions for remote e-Voting are given in the Notice of the AGM. Members are requested to note the following:

- The remote e-Voting facility would be available during the following period:
 

Commencement of remote e-Voting	Thursday, June 19, 2025 at 9.00 a.m. (IST)
End of remote e-Voting	Sunday, June 22, 2025 at 5.00 p.m. (IST)

The remote e-Voting module shall be disabled by NSDL for voting thereafter and Members will not be allowed to vote electronically beyond the said date and time.
- The voting rights of the Members shall be in proportion to their share of the paid-up equity share capital of the Company as on **Monday, June 16, 2025 ("Cut-Off Date")**. The facility of remote e-Voting system shall also be made available during the Meeting and shall be disabled 15 minutes after the conclusion of the Meeting. Members attending the Meeting, who have not already cast their vote by remote e-Voting shall be able to exercise their right to vote during the Meeting. Once the vote on a resolution is cast by the Member, the same shall not be allowed to be changed subsequently. A person whose name is recorded in the Register of Members / Register of Beneficial Owners as on the Cut-Off Date only shall be entitled to avail the facility of remote e-Voting before / during the AGM. Members who have cast their vote by remote e-Voting prior to the Meeting may also attend the Meeting electronically but shall not be entitled to vote on such Resolution(s) again.
- Any non-individual shareholder or shareholder holding securities in physical mode, who acquire shares of the Company and becomes a Member of the Company after the despatch of the Notice and holds shares as on the cut-off date, may obtain the User ID and Password for remote e-Voting by sending a request at [evoting@nsdl.com](mailto:evoting@nsdl.com). However, if the Member is already registered with NSDL for remote e-Voting, then he/she can use his/her existing User ID and password for casting the vote.
- In case of individual shareholders holding securities in demat mode, who acquire shares of the Company and become a Member of the Company after despatch of the Notice and holds shares as on the cut-off date may follow the login process mentioned at point 23(B) of the Notes to the Notice of the AGM. Members can also login by using the existing login credentials of the Demat account held through DPs registered with NSDL or Central Depository Services (India) Limited ("CDSL") for remote e-Voting facility.
- A person who is not a Member as on the Cut-Off Date should treat the Notice of the AGM for information purposes only.

The Board of Directors have appointed Mr. Bhaskar Upadhyay (Membership No. FCS 8663/CP No. 9625) or failing him, Mr. Bharat Upadhyay (Membership No. FCS 5436/CP No. 4457) of N.L. Bhatia & Associates, Practising Company Secretaries as the Scrutiniser to scrutinise the remote e-Voting process before and during the AGM in a fair and transparent manner.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-Voting user manual for Shareholders available at the 'Downloads' section of [www.evoting.nsdl.com](http://www.evoting.nsdl.com) or call NSDL on: 022 - 4886 7000 or send a request to Ms. Pallavi Mhatre, Senior Manager, NSDL or Mr. Amit Vishal, Deputy Vice President, NSDL, 3<sup>rd</sup> Floor, Naman Chambers, Plot C-32, G - Block, Bandra Kurla Complex, Bandra (E), Mumbai - 400 051 at [evoting@nsdl.com](mailto:evoting@nsdl.com).

Helpdesk for Individual Shareholders holding securities in demat mode for any technical issues related to login through Depository i.e. NSDL and CDSL:

Login type	Helpdesk details
<b>Individual Shareholders holding securities in demat mode with NSDL</b>	Members facing any technical issue in login can contact NSDL helpdesk by sending a request at <a href="mailto:evoting@nsdl.com">evoting@nsdl.com</a> or call at 022 - 4886 7000
<b>Individual Shareholders holding securities in demat mode with CDSL</b>	Members facing any technical issue in login can contact CDSL helpdesk by sending a request at <a href="mailto:helpdesk.evoting@cdslindia.com">helpdesk.evoting@cdslindia.com</a> or contact at toll free no. 1800 21 09911

**Update of bank account details:**

Members who have not updated their bank account details for receiving the dividends directly in their bank accounts through Electronic Clearing Service or any other means may follow the below instructions:

<b>Physical Holding</b>	Send the following documents in original to the Registrar of the Company, MUGF Intime India Private Limited latest by Tuesday, June 3, 2025: a. Form ISR-1 along with the supporting documents. The said form is available on the website of the Company at <a href="https://www.rallis.com/investors/investor-information">https://www.rallis.com/investors/investor-information</a> and on the website of the RTA at <a href="https://web.in.mfms.mugf.com/KYC-downloads.html">https://web.in.mfms.mugf.com/KYC-downloads.html</a> b. Original cancelled cheque bearing the name of the Member or first holder, in case shares are held jointly. In case name of the holder is not available on the cheque, kindly submit the following documents:- i) cancelled cheque in original ii) bank attested legible copy of the first page of the Bank Passbook / Bank Statement bearing the names of the account holders, address, same bank account number and type as on the cheque leaf and the full address of the Bank branch. c. Self-attested photocopy of the PAN Card of all the holders; and d. Self-attested photocopy of any document (such as Aadhaar Card, Driving License, Election Identity Card, Passport) in support of the address of the first holder as registered with the Company.
<b>Demat Holding</b>	Members holding shares in demat form are requested to update their Electronic Bank Mandate with their respective DPs by <b>Tuesday, June 3, 2025</b>

Pursuant to the relevant SEBI Circulars, with effect from April 1, 2024, dividend shall be paid through electronic mode to Members holding shares in physical form only if the folio is KYC compliant.

**Dividend and Record Date:**

Members may note that the Board of Directors at its meeting held on April 23, 2025, has recommended a dividend of Rs. 2.50 per equity share of Re. 1 each ("final dividend"). The final dividend, if declared at the AGM, will be paid, subject to deduction of tax at source ("TDS"), on or after **Wednesday, June 25, 2025**. The Company has fixed **Thursday, June 5, 2025** as the Record Date for determining entitlement of Members to dividend for the financial year ended March 31, 2025.

For Rallis India Limited  
Sd/-  
**Sarig P Gokul**  
Company Secretary & Compliance Officer  
Place: Mumbai  
Date: May 30, 2025

**YUVRAAJ HYGIENE PRODUCTS LIMITED**  
CIN: L74999MH1995PLC220253  
Regd. Office: Plot No. A-650, TTC Industrial Estate, MIDC, Mahape, Pavane Village, Navi Mumbai - 400705.  
Tel: 022 27784491, Email ID: [yhpl@hic.in](mailto:yhpl@hic.in), Website: [www.hic.in](http://www.hic.in)

**Extract of Audited Financial Results for the Quarter and Year ended 31.03.2025**  
Rs. in Lakhs (Except EPS)

Sr. No.	Particulars	FOR THE QUARTER ENDED 31.03.2025 (Audited)	FOR THE QUARTER ENDED 31.03.2024 (Audited)	FOR THE YEAR ENDED 31.03.2025 (Audited)	FOR THE YEAR ENDED 31.03.2024 (Audited)
1	Total income from operations	911.62	477.94	4,627.92	1,897.72
2	Net Profit / (Loss) for the period before Tax, Exceptional and/or Extraordinary items	149.11	(1.20)	586.62	6.44
3	Net Profit / (Loss) for the period before tax after Exceptional and/or Extraordinary items	149.11	(1.20)	586.62	6.44
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	149.11	(38.89)	586.62	(34.13)
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and other Comprehensive Income (after tax)]	160.59	(39.08)	598.52	(33.57)
6	Paid-up equity share capital (Face Value of Re. 1/- each)	906.56	906.56	906.56	906.56
7	Reserves (excluding Revaluation Reserves as per balance sheet of previous accounting year)	-	-	(808.02)	(1,406.55)
8	Earnings Per Share (of Rs. 1/-each) (for continuing and discontinued Operations)- Basic: Diluted:	0.16 0.16	(0.04) (0.04)	0.65 0.65	(0.04) (0.04)

**Notes:**

- The above is an extract of the detailed format of Quarterly and Yearly Audited Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly and Yearly Financial Results are available on the website of the Company ([www.hic.in](http://www.hic.in)) and also on Stock Exchange website ([www.bseindia.com](http://www.bseindia.com)).
- The Quarterly and Yearly Audited Financial Results have been reviewed by the Audit Committee of the Board and approved by the Board of Directors of the Company at its meeting held on May 29, 2025.

For Yuvraaj Hygiene Products Limited  
Sd/-  
**Vishal Kampani**  
Managing Director  
DIN : 03335717

Place : Navi Mumbai  
Dated : 29th May, 2025

**STAR PAPER MILLS LIMITED**  
Regd. Office : Duncan House, 2nd Floor, 31, Netaji Subhas Road, Kolkata 700 001  
CIN-L21011WB1936PLC008726 Ph: (033) 22427380-83  
email: [star.sre@starpapers.com](mailto:star.sre@starpapers.com), website: [www.starpapers.com](http://www.starpapers.com)

**EXTRACT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31ST MARCH, 2025**  
(Rs. in Lakhs except per share data)

Sr.	Particulars	Quarter ended March 31, 2025 (Audited)	Quarter ended March 31, 2024 (Audited)	Year ended March 31, 2025 (Audited)	Year ended March 31, 2024 (Audited)
1	Total Income from Operations	11408.51	10043.22	43633.50	44447.29
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/ or Extraordinary items)	885.39	1434.25	5344.31	8270.28
3	Net Profit / (Loss) for the period before Tax (after Exceptional and/or Extraordinary items)	885.39	1429.60	5344.31	8090.47
4	Net Profit / (Loss) for the period after Tax (after Exceptional and/or Extraordinary items)	501.09	1431.16	4114.45	6400.32
5	Total Comprehensive Income for the period [Comprising Profit/ (Loss) for the period after tax and Other Comprehensive Income after tax]	463.98	1175.13	3987.04	6066.46
6	Paid-up Equity Share Capital (Face value - Rs.10/- each)	1560.83	1560.83	1560.83	1560.83
7	Other Equity	-	-	66529.56	63166.85
8	Earnings per equity share (EPS) of par value of Rs.10/-each (i) Basic (Rs.) (ii) Diluted (Rs.)	3.21 3.21	9.17 9.17	26.36 26.36	41.01 41.01

**Notes:**

- The above is an extract of the detailed format of financial results for the Quarter & Year ended 31st March, 2025 filed with stock exchanges under Regulation 33 of the SEBI (Listing obligations and Disclosure Requirements) Regulations, 2015. The full format of financial results are available on the stock exchange websites at <http://www.nseindia.com> and at <http://www.bseindia.com> and on the Company's website at <http://www.starpapers.com>.
- These financial results were reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on 29th May, 2025.
- The Board of Directors have recommended a dividend of Rs. 3.50/- (35%) per equity share of Rs. 10/- for the financial year ended 31st March, 2025 subject to approval by the Shareholders at the ensuing AGM.

For Star Paper Mills Limited  
Sd/-  
**M. Mishra**  
Managing Director  
DIN - 00096112

Place : New Delhi  
Date : 29th May, 2025

**JM FINANCIAL CREDIT SOLUTIONS LIMITED**  
Corporate Identity Number: U71400MH1980PLC022644  
Regd. Office : 7<sup>th</sup> Floor, Cnergy, Appasaheb Marathe Marg, Prabhadevi, Mumbai 400 025.  
Tel. No.: +91 22 6630 3030 • Website: [www.jmfinancialcreditsolutions.com](http://www.jmfinancialcreditsolutions.com)

**PUBLIC NOTICE ON TRANSFER OF UNCLAIMED INTEREST AMOUNT TO INVESTOR EDUCATION AND PROTECTION FUND**

**NOTICE** is hereby given that pursuant to the provisions of Section 125(6) of the Companies Act, 2013 (the "Act") read with Regulation 61A of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (the "SEBI Listing Regulations") and the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, as amended (the "IEPF Rules"), the unclaimed interest amount of debenture holders who have not claimed their interest for seven consecutive years or more shall be transferred by the Company to the Investor Education and Protection Fund (the "IEPF"), in accordance with the applicable statutory requirements. The Company shall undertake this process at the respective due dates to ensure compliance with applicable statutory provisions.

Pursuant to the IEPF Rules, the Company shall individually notify the concerned debenture holders at their latest available registered address, providing therein, the details of their NCDs and the unclaimed interest amount liable to be transferred to the IEPF, requesting them to claim their unclaimed interest amount. A comprehensive list of these debenture holders can be accessed on the Company's website viz., <https://jmfinancialcreditsolutions.in/UnclaimedRedemptions#>

In the event that the Company does not receive any communication from the concerned debenture holders within the prescribed timeframe, the unclaimed interest amount shall be transferred to the IEPF Authority in accordance with the stipulated procedure under the IEPF Rules. Once the transfer is executed, no claim shall lie against the Company or its Registrar and Transfer Agent (the "RTA") with respect to the unclaimed amount transferred to IEPF. However, the debenture holders shall have the right to claim their unclaimed interest amount directly from the IEPF Authority following the prescribed procedure outlined in the IEPF Rules.

Debenture holders with unclaimed interest are therefore encouraged to take timely action to avoid their amounts being transferred, as once the transfer is made, further claims will need to be directed to the IEPF Authority as per the prescribed procedure. The debenture holders are also requested to register their email addresses with their Depository Participant(s) to ensure receipt of any future correspondence from the Company in a timely manner.

Further, any matured debenture amounts that remain unclaimed shall also be transferred to the IEPF as and when due, in compliance with the Act, SEBI Listing Regulations and the IEPF Rules, in accordance with the applicable statutory requirements.

In case of any queries, the concerned debenture holders are requested to contact the Company or its RTA at the following address/email id/telephone number.

**JM Financial Credit Solutions Limited**  
Company Secretary & Compliance Officer  
7th Floor, Cnergy  
Appasaheb Marathe Marg, Prabhadevi,  
Mumbai - 400 025, Maharashtra  
Tel.: +91 22 66303030 / +91 22 62241784  
Email: [investorrelations.csl@jmf.com](mailto:investorrelations.csl@jmf.com) / [cslcompliance@jmf.com](mailto:cslcompliance@jmf.com)  
Website: [www.jmfinancialcreditsolutions.com](http://www.jmfinancialcreditsolutions.com)

**KFin Technologies Limited**  
Unit: JM Financial Credit Solutions Limited,  
Selenium Tower B, Plot 31-32, Financial District  
Nanakramguda, Serilingampally  
Hyderabad, Rangareddy  
Telangana - 500 032  
Toll Free No.: 1800-309-4001  
Email: [einward.ris@kfinetech.com](mailto:einward.ris@kfinetech.com)  
Website: [www.kfintech.com](http://www.kfintech.com)

For JM Financial Credit Solutions Limited  
Sd/-  
**Shikha Jain**  
Company Secretary & Compliance Officer  
Place: Mumbai  
Date: May 30, 2025

**THE ASKA COOPERATIVE SUGAR INDUSTRIES LTD.**  
P.O. Nuagam (Aska) - 761111, Ganjam District, Odisha  
email: askasugar@yahoo.co.in, GSTIN : 21AAAT5989L120

**PRE-BID MEETING**

**Letter No.494 Dt. 30.05.2025**

The Aska Co.op. Sugar Industries Ltd., Nuagam (Aska) invites prospective bidders to participate in the Pre-Bid Meeting of obtaining Fire Safety License work on **dt.07.06.2025 at 11.30AM** in the Conference Hall of the A.C.S.I.Ltd. and to discuss with written suggestions and queries on the above tender work. Please refer to the website of the A.C.S.I.Ltd. for details. ([www.askasugar.com](http://www.askasugar.com)).  
**Managing Director**

**FORM G INVITATION FOR EXPRESSION OF INTEREST FOR SHREE GEETA TEXTILE MILLS PRIVATE LIMITED OPERATING IN TEXTILE INDUSTRY AT BURHANPUR, MADHYA PRADESH (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)**

**RELEVANT PARTICULARS**

1. Name of the corporate debtor along with PAN & CIN/LLP No.	Shree Geeta Textile Mills Private Limited CIN: U17309MP2008PTC020987 PAN: AAMCS3217L
2. Address of the registered office	295/2, Gram Amagird, Alamganj Ganpati Naka, Burhanpur, Madhya Pradesh, India, 450331
3. URL of website	NA
4. Details of place where majority of fixed assets are located	295/2, Gram Amagird, Alamganj Ganpati Naka, Burhanpur, Madhya Pradesh, India, 450331.
5. Installed capacity of main products/services	Spindles 15840 Nos., Manufacturing of Cotton Yarn, Knitted Fabric
6. Quantity and value of main products/ services sold in last financial year	The company has not carried on the business and operations in last Financial Year.
7. Number of employees/ workmen	No employees/ workers Presently.
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The details can be obtained from the office of the Resolution Professional or can be requested via email at <a href="mailto:cirp.shreegeeta@gmail.com">cirp.shreegeeta@gmail.com</a> .
9. Eligibility for resolution applicants under section 25(2) (h) of the Code is available at :	The details can be obtained from the office of the Resolution Professional or can be requested via email at <a href="mailto:cirp.shreegeeta@gmail.com">cirp.shreegeeta@gmail.com</a> .
10. Last date for receipt of expression of interest	15th June 2025
11. Date of issue of provisional list of prospective resolution applicants	18th June 2025
12. Last date for submission of objections to provisional list	23rd June 2025
13. Date of issue of final list of prospective resolution applicants	26th June 2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	18th June 2025
15. Last date for submission of resolution plans	17th July 2025
16. Process email id to submit Expression of Interest	<a href="mailto:cirp.shreegeeta@gmail.com">cirp.shreegeeta@gmail.com</a>

1. The aforesaid publication of Form G, Invitation of Expression of Interest is subject to adjudication of extension/exclusion application filed by resolution professional u/s 12(2) of Insolvency and Bankruptcy Code 2016 before Hon'ble NCLT Indore bench.

2. Detailed invitation for Expression of interest specifying criteria, eligibility norms under Section 25(2)(h) of the Code etc. is available at the address provided below and can also be requested by writing an email to [cirp.shreegeeta@gmail.com](mailto:cirp.shreegeeta@gmail.com)

**Date: 31/05/2025**  
**Place: Indore**

**SD/- Nishant Agrawal**  
**Resolution Professional**  
In the matter of SHREE GEETA TEXTILE MILLS PRIVATE LIMITED  
AS-2, P Plaza, 345 Alok Nagar, Near Green Valley Apartments, Indore - 452016 (MP)  
Email: [cirp.shreegeeta@gmail.com](mailto:cirp.shreegeeta@gmail.com)  
IP Registration No. - IBI/IFA-001/IFA-P02100/2020-2021/13283  
IP Valid Till: 31.12.2025

**SUMIT WOODS LIMITED**  
Corporate Identity Number (CIN): L72100MH1983PLC127133  
Registered Office: B-1101 Express Zone, Daigonal Opp. To Oberoi Mall, W.E. Highway, Malad (East), Mumbai - 400 097.  
Tel: 022-28749966/77  
Website: [www.sumitwoods.com](http://www.sumitwoods.com) E-mail: [cs@sumitwoods.com](mailto:cs@sumitwoods.com)

**NOTICE OF POSTAL BALLOT AND E-VOTING INFORMATION.**

Notice is hereby given that the resolutions set out below are proposed to be passed by the members of **Sumit Woods Limited ("the Company")** by means of the Postal Ballot, only by way of remote e-voting process ("e-voting"), pursuant to Section 110 of the Companies Act, 2013 ("the Act") read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules") and other applicable provisions of the Act and the Rules, General Circular Nos. 14/2020 dated April 8, 2020, and subsequent circulars issued in this regard with the latest being General Circular No. 09/2024 dated September 19, 2024, issued by the Ministry of Corporate Affairs ("MCA Circulars"), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"), Secretarial Standard on General Meetings ("SS2") issued by the Institute of Company Secretaries of India and other applicable laws, rules and regulations (including any statutory modification or re-enactment thereof for the time being in force and as amended from time to time), to seek your consent for the following resolutions as set out hereunder and proposed to be passed through postal ballot ("Postal Ballot") by way of remote electronic voting ("e-voting"):

Sr. No	Description	Type of resolution
1.	Appointment of Mr. Amit Anil Pandit (Din:02437092) as a Non-Executive Independent Director.	Special Resolution
2.	Revision in remuneration of Mr. Mitaram Jangid (Din: 00043757), Managing Director of the Company	Special Resolution
3.	Revision in remuneration of Mr. Bhushan Nemlekar (Din: 00043824), Chief Financial Officer & Whole Time Director of the Company	Special Resolution
4.	Revision in remuneration of Mr. Subodh Nemlekar (Din:00043795), Non-Executive Director of the Company	Special Resolution
5.	Approval for increase in the borrowing limits of the Company under Section 180(1)(c) of the Companies Act, 2013.	Special Resolution
6.	Approval of material related party transactions under Section 188 of the Companies Act, 2013 and Regulation 23 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.	Ordinary Resolution
7.	Approval for making Investments / Extending Loans and giving guarantees or providing securities in connection with loans to persons / bodies corporate and increase in limit in accordance with Section 185 & 186 of Companies Act, 2013	Special Resolution

In term of the MCA Circulars, the Company has emailed the Postal Ballot Notice along with Explanatory Statement on **Friday, May 30, 2025** to the members of the Company as on **Friday, May 23, 2025 ("Cut-Off Date")**. Voting Rights shall be reckoned on the paid-up value of Equity Shares registered in the name of members as on Cut-Off Date. A person who is not a member on the cut-off date should accordingly treat the Postal Ballot Notice as for information purposes only.

The Company has also uploaded the Postal Ballot Notice on the Website of the Company at [www.sumitwoods.com](http://www.sumitwoods.com). The Postal Ballot Notice is also available on the Website of Stock Exchange where shares of the Company are listed [www.nseindia.com](http://www.nseindia.com).

In accordance with the MCA Circulars, the physical copies of Notice, Postal Ballot Forms and prepaid Business reply envelopes are not being sent to members for this Postal Ballot and communication of assent / dissent of the members will take place through remote e-voting system only.

The Company has engaged the services of **National Securities Depository Limited ("NSDL")** for the purpose of providing e-voting facility to all the Members. Members are requested to note that the voting through Electronic mode shall commence from **Saturday, the 31st day of May, 2025 at 9.00 a.m.** (IST) and ends on **Sunday, the 29th day of June, 2025 at 5.00 p.m.** (IST). The remote e-voting shall not be allowed beyond the said date and time.

The Board of Directors has appointed Mr. Vijay Yadav, Partner of AVS & Associates, Company Secretaries as Scrutinizer for conducting the Postal Ballot, through the e-voting process, in a fair and transparent manner. The Scrutinizer's decision on the validity of the Postal Ballot shall be final.

The result of Postal Ballot will be declared on or before Tuesday, the 01st day of July, 2025 and communicated to the Stock Exchanges where the Equity Shares of the Company are listed and would also be displayed on the website of the Company. Manner of Remote e-voting by members holding shares in dematerialized mode, physical mode and members who have not registered their email address has been provided in the Postal Ballot Notice.

In case the shareholders have any queries or issues regarding e-voting, you may refer the Frequently Asked Questions ("FAQs") and Instavote e-Voting manual available at [www.evoting.nsdl.com](http://www.evoting.nsdl.com), under Help section or write an email to Mr. Sagar S. Gudhate, Senior Manager [evoting@nsdl.com](mailto:evoting@nsdl.com) or Call at :- Tel: 022 - 4886 7000

For Sumit Woods Limited  
Sd/-  
**Ms. Rekha Bagda**  
Company Secretary & Compliance Officer  
Date: 30/05/2025  
Place: Mumbai  
ACS61024

**DELHI JAL BOARD: GOVT. OF N.C.T. OF DELHI**

Short Press NIT No. 14 /EE(T)-M 8/(2025-26) re-invited

S. No.	Name of work	Amount put to tender	E/Money	Last date/Time receipt of Tender through e-procurement solution
1.	Engaging of additional 26 Nos. S G Beldars for daily basis maintenance of sewer line in Uttam Nagar constituency AC 32 under EE(D)83 re-invited Tender ID 2025_DJB_272013_1	Item Rate Rs. 73,100/-		05.06.2025 Up to 03:00 PM

Executive Engineer (TENDERING) M-08

PRESS NIT No. 01 (2025-26)

Item No.	Name of Work	Estimated Cost (Rs.)	Date of release of tender in e-procurement solution	Last date/Time receipt of Tender through e-procurement
1.	Providing House Service connections to individual households in Kirari Goc.	Rs. 70,08,67,744/-	Tender ID: 2025_DJB_272999_1 28.05.2025 at 01:00 PM	27.06.2025 Up to 3:00 PM

Executive Engineer (PR)SR-I

PRESS NIT No. 01 (2025-26)/EE (SDW) VI

S. No	Name of work	Estimate cost	E/Money	Tender Fee	Date of release of tender in e-procurement solution	Last date/time of receipt of tender through e-procurement solution
1.	SITC of 10 MGD Sewage Horizontal Non- Clog Pumps at 20 MGD Keshopur SPS.	34,72,740/-	69,500/-	500/-	2025_DJB_272950_1 Dt.27.05.2025	16.06.2025 at 3.00 P.M.
2.	Supply of Non-clog Sewage Pump of LT Pump House at Sayyed Nanngloi SPS	48,37,410/-	96,800/-	500/-	2025_DJB_272950_2 Dt.27.05.2025	16.06.2025 at 3.00 P.M.

Executive Engineer (SDW) VI

NIT along with all the terms & conditions is available on Website <https://govtprocurement.delhi.gov.in>.

RO No. 581  
Dated 30.05.2025

ISSUED BY P.R.O. (WATER)  
Adv.No. J.S.V. 21 (2025-2026)

**RALLIS INDIA LIMITED**  
A TATA Enterprise  
Corporate Identity No. L36992MH1948PLC014083  
Registered Office: 23<sup>rd</sup> Floor, Vios Tower, New Cuffe Parade, Off Eastern Freeway, Wadala, Mumbai - 400 037  
Tel: +91 22 6232 7400 Website: [www.rallis.com](http://www.rallis.com) E-mail ID: [investor\\_relations@rallis.com](mailto:investor_relations@rallis.com)

**NOTICE OF THE 77TH ANNUAL GENERAL MEETING, REMOTE E-VOTING, DIVIDEND AND RECORD DATE**

**Annual General Meeting:**

NOTICE is hereby given that the Seventy-Seventh (77<sup>th</sup>) Annual General Meeting ("AGM" or "Meeting") of the Members of Rallis India Limited ("the Company") will be held on **Monday, June 23, 2025 at 3.00 p.m. (IST) through Video Conference (VC) facility / Other Audio Visual Means (OAVM) ONLY**, to transact the business as set out in the Notice of the AGM. In accordance with the General Circulars dated April 8, 2020, April 13, 2020, May 5, 2020 along with subsequent circulars issued in this regard, the latest being Circular dated September 19, 2024 issued by the Ministry of Corporate Affairs (collectively referred to as "MCA Circulars") and Master Circular dated November 11, 2024 read with Circular dated October 3, 2024 issued by the Securities and Exchange Board of India ("SEBI Circulars") granting relaxations for despatching physical copies of the Annual Report and Notice of meetings to shareholders. Accordingly, the Company has sent the Notice of the 77<sup>th</sup> AGM along with a weblink to access the Integrated Annual Report 2024-25 on Thursday, May 29, 2025, through electronic mode to those Members whose e-mail addresses are registered with the Company/Registrar & Transfer Agents/Depository Participants ("DPs"). The Company shall send a physical copy of the Integrated Annual Report 2024-25 to those Members who request for the same at [investor\\_relations@rallis.com](mailto:investor_relations@rallis.com) mentioning their Folio No. /DP ID and Client ID. The Company, in accordance with Regulation 36(1)(b) of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 has also sent a letter to the shareholders who have not registered their email addresses with the Company, providing the QR code and weblink from where the Integrated Annual Report 2024-25 can be accessed on the Company's website.

The Integrated Annual Report 2024-25 along with the Notice and Explanatory Statement of the 77<sup>th</sup> AGM is available on the website of the Company at [www.rallis.com](http://www.rallis.com) and on the websites of the Stock Exchanges viz. [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com). A copy of the same is also available on the website of National Securities Depository Limited ("NSDL") at [www.evoting.nsdl.com](http://www.evoting.nsdl.com).

**Members can attend and participate in the AGM only through VC/OAVM facility, as indicated in the Notice of the AGM, without the physical presence of the members at a common venue.**

**Remote E-Voting:**

In compliance with Section 108 of the Companies Act, 2013 ("the Act") read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, the Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended, read with the MCA Circulars and other applicable laws, the Company is pleased to provide to its Members the facility of remote e-Voting before as well as during the AGM in respect of the business to be transacted at the AGM and for this purpose, the Company has appointed NSDL for facilitating voting through electronic means.

The detailed instructions for remote e-Voting are given in the Notice of the AGM. Members are requested to note the following:

- The remote e-Voting facility would be available during the following period:  

Commencement of remote e-Voting	Thursday, June 19, 2025 at 9.00 a.m. (IST)
End of remote e-Voting	Sunday, June 22, 2025 at 5.00 p.m. (IST)

The remote e-Voting module shall be disabled by NSDL for voting thereafter and Members will not be allowed to vote electronically beyond the said date and time.
- The voting rights of the Members shall be in proportion to their share of the paid-up equity share capital of the Company as on **Monday, June 16, 2025 ("Cut-Off Date")**. The facility of remote e-Voting system shall also be made available during the Meeting and shall be disabled 15 minutes after the conclusion of the Meeting. Members attending the Meeting, who have not already cast their vote by remote e-Voting shall be able to exercise their right to vote during the Meeting. Once the vote on a resolution is cast by the Member, the same shall not be allowed to be changed subsequently. A person whose name is recorded in the Register of Members / Register of Beneficial Owners as on the Cut-Off Date only shall be entitled to avail the facility of remote e-Voting before / during the AGM. Members who have cast their vote by remote e-Voting prior to the Meeting may also attend the Meeting electronically but shall not be entitled to vote on such Resolution(s) again.
- Any non-individual shareholder or shareholder holding securities in physical mode, who acquire shares of the Company and becomes a Member of the Company after the despatch of the Notice and holds shares as on the cut-off date, may obtain the User ID and Password for remote e-Voting by sending a request at [evoting@nsdl.com](mailto:evoting@nsdl.com). However, if the Member is already registered with NSDL for remote e-Voting, then he/she can use his/her existing User ID and password for casting the vote.
- In case of individual shareholders holding securities in demat mode, who acquire shares of the Company and become a Member of the Company after despatch of the Notice and holds shares as on the cut-off date may follow the login process mentioned at point 23(B) of the Notes to the Notice of the AGM.  
Members can also login by using the existing login credentials of the Demat account held through DPs registered with NSDL or Central Depository Services (India) Limited ("CDSL") for remote e-Voting facility.
- A person who is not a Member as on the Cut-Off Date should treat the Notice of the AGM for information purposes only.

The Board of Directors have appointed Mr. Bhaskar Upadhyay (Membership No. FCS 8663/CP No. 9625) or failing him, Mr. Bharat Upadhyay (Membership No. FCS 5436/CP No. 4457) of N.L. Bhatia & Associates, Practising Company Secretaries as the Scrutiniser to scrutinise the remote e-Voting process before and during the AGM in a fair and transparent manner.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-Voting user manual for Shareholders available at the 'Downloads' section of [www.evoting.nsdl.com](http://www.evoting.nsdl.com) or call NSDL on: 022 - 4886 7000 or send a request to Ms. Pallavi Mahatre, Senior Manager, NSDL or Mr. Amit Vishal, Deputy Vice President, NSDL, 3<sup>rd</sup> Floor, Naman Chambers, Plot C-32, G - Block, Bandra Kurla Complex, Bandra (E), Mumbai - 400 051 at [evoting@nsdl.com](mailto:evoting@nsdl.com).

Helpdesk for Individual Shareholders holding securities in demat mode for any technical issues related to login through Depository i.e. NSDL and CDSL:

Login type	Helpdesk details
<b>Individual Shareholders holding securities in demat mode with NSDL</b>	Members facing any technical issue in login can contact NSDL helpdesk by sending a request at <a href="mailto:evoting@nsdl.com">evoting@nsdl.com</a> or call at 022 - 4886 7000
<b>Individual Shareholders holding securities in demat mode with CDSL</b>	Members facing any technical issue in login can contact CDSL helpdesk by sending a request at <a href="mailto:helpdesk.evoting@cdslindia.com">helpdesk.evoting@cdslindia.com</a> or contact at toll free no. 1800 21 09911

**Update of bank account details:**

Members who have not updated their bank account details for receiving the dividends directly in their bank accounts through Electronic Clearing Service or any other means may follow the below instructions:

Physical Holding	Send the following documents in original to the Registrar of the Company, MUGF Intime India Private Limited latest by Tuesday, June 3, 2025:
	a. Form ISR-1 along with the supporting documents. The said form is available on the website of the Company at <a href="https://www.rallis.com/investors/investor-information">https://www.rallis.com/investors/investor-information</a> and on the website of the RTA at <a href="https://web.in.mfms.mugf.com/KYC-downloads.html">https://web.in.mfms.mugf.com/KYC-downloads.html</a>
	b. Original cancelled cheque bearing the name of the Member or first holder, in case shares are held jointly. In case name of the holder is not available on the cheque, kindly submit the following documents:- i) cancelled cheque in original ii) bank attested legible copy of the first page of the Bank Passbook / Bank Statement bearing the names of the account holders, address, same bank account number and type as on the cheque leaf and the full address of the Bank branch.
	c. Self-attested photocopy of the PAN Card of all the holders; and d. Self-attested photocopy of any document (such as Aadhaar Card, Driving License, Election Identity Card, Passport) in support of the address of the first holder as registered with the Company.

**Demat Holding** Members holding shares in demat form are requested to update their Electronic Bank Mandate with their respective DPs by **Tuesday, June 3, 2025**

Pursuant to the relevant SEBI Circulars, with effect from April 1, 2024, dividend shall be paid through electronic mode to Members holding shares in physical form only if the folio is KYC compliant.

**Dividend and Record Date:**

Members may note that the Board of Directors at its meeting held on April 23, 2025, has recommended a dividend of Rs. 2.50 per equity share of Re. 1 each ("final dividend"). The final dividend, if declared at the AGM, will be paid, subject to deduction of tax at source ("TDS"), on or after **Wednesday, June 25, 2025**. The Company has fixed **Thursday, June 5, 2025** as the Record Date for determining entitlement of Members to dividend for the financial year ended March 31, 2025.

For Rallis India Limited  
Sd/-  
**Sarig P Gokul**  
Company Secretary & Compliance Officer  
Place: Mumbai  
Date: May 30, 2025

**YUVRAAJ HYGIENE PRODUCTS LIMITED**  
CIN: L74999MH1995PLC220253  
Regd. Office: Plot No. A-650, TTC Industrial Estate, MIDC, Mahape, Pavane Village, Navi Mumbai - 400705.  
Tel: 022 27784491, Email ID: [yhpl@hic.in](mailto:yhpl@hic.in), Website: [www.hic.in](http://www.hic.in)

**Extract of Audited Financial Results for the Quarter and Year ended 31.03.2025**  
Rs. in Lakhs (Except EPS)

Sr. No.	Particulars	FOR THE QUARTER ENDED 31.03.2025 (Audited)	FOR THE QUARTER ENDED 31.03.2024 (Audited)	FOR THE YEAR ENDED 31.03.2025 (Audited)	FOR THE YEAR ENDED 31.03.2024 (Audited)
1	Total income from operations	911.62	477.94	4,627.92	1,897.72
2	Net Profit / (Loss) for the period before Tax, Exceptional and/or Extraordinary items	149.11	(1.20)	586.62	6.44
3	Net Profit / (Loss) for the period before tax after Exceptional and/or Extraordinary items	149.11	(1.20)	586.62	6.44
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	149.11	(38.89)	586.62	(34.13)
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and other Comprehensive Income (after tax)]	160.59	(39.08)	598.52	(33.57)
6	Paid-up equity share capital (Face Value of Re. 1/- each)	906.56	906.56	906.56	906.56
7	Reserves (excluding Revaluation Reserves as per balance sheet of previous accounting year)	-	-	(808.02)	(1,406.55)
8	Earnings Per Share (of Rs. 1/-each) (for continuing and discontinued Operations)- Basic: Diluted:	0.16 0.16	(0.04) (0.04)	0.65 0.65	(0.04) (0.04)

**Notes:**

- The above is an extract of the detailed format of Quarterly and Yearly Audited Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly and Yearly Financial Results are available on the website of the Company ([www.hic.in](http://www.hic.in)) and also on Stock Exchange website ([www.bseindia.com](http://www.bseindia.com)).
- The Quarterly and Yearly Audited Financial Results have been reviewed by the Audit Committee of the Board and approved by the Board of Directors of the Company at its meeting held on May 29, 2025.

For Yuvraaj Hygiene Products Limited  
Sd/-  
**Vishal Kampani**  
Managing Director  
DIN : 03335717

Place : Navi Mumbai  
Dated : 29th May, 2025

**STAR PAPER MILLS LIMITED**  
Regd. Office : Duncan House, 2nd Floor, 31, Netaji Subhas Road, Kolkata 700 001  
CIN-L21011WB1936PLC008726 Ph: (033) 22427380-83  
email: [star.sre@starpapers.com](mailto:star.sre@starpapers.com), website: [www.starpapers.com](http://www.starpapers.com)

**EXTRACT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31ST MARCH, 2025**  
(Rs. in Lakhs except per share data)

Sr.	Particulars	Quarter ended March 31, 2025 (Audited)	Quarter ended March 31, 2024 (Audited)	Year ended March 31, 2025 (Audited)	Year ended March 31, 2024 (Audited)
1	Total Income from Operations	11408.51	10043.22	43633.50	44447.29
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/ or Extraordinary items)	885.39	1434.25	5344.31	8270.28
3	Net Profit / (Loss) for the period before Tax (after Exceptional and/or Extraordinary items)	885.39	1429.60	5344.31	8090.47
4	Net Profit / (Loss) for the period after Tax (after Exceptional and/or Extraordinary items)	501.09	1431.16	4114.45	6400.32
5	Total Comprehensive Income for the period [Comprising Profit/ (Loss) for the period after tax and Other Comprehensive Income after tax]	463.98	1175.13	3987.04	6066.46
6	Paid-up Equity Share Capital (Face value - Rs.10/- each)	1560.83	1560.83	1560.83	1560.83
7	Other Equity	-	-	66529.56	63166.85
8	Earnings per equity share (EPS) of par value of Rs.10/-each (i) Basic (Rs.) (ii) Diluted (Rs.)	3.21 3.21	9.17 9.17	26.36 26.36	41.01 41.01

**Notes:**

- The above is an extract of the detailed format of financial results for the Quarter & Year ended 31st March, 2025 filed with stock exchanges under Regulation 33 of the SEBI (Listing obligations and Disclosure Requirements) Regulations, 2015. The full format of financial results are available on the stock exchange websites at <http://www.nseindia.com> and at <http://www.bseindia.com> and on the Company's website at <http://www.starpapers.com>.
- These financial results were reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on 29th May, 2025.
- The Board of Directors have recommended a dividend of Rs. 3.50/- (35%) per equity share of Rs. 10/- for the financial year ended 31st March, 2025 subject to approval by the Shareholders at the ensuing AGM.

For Star Paper Mills Limited  
Sd/-  
**M. Mishra**  
Managing Director  
DIN - 00096112

Place : New Delhi  
Date : 29th May, 2025

**JM FINANCIAL CREDIT SOLUTIONS LIMITED**  
Corporate Identity Number: U71400MH1980PLC022644  
Regd. Office : 7<sup>th</sup> Floor, Cnergy, Appasaheb Marathe Marg, Prabhadevi, Mumbai 400 025.  
Tel. No.: +91 22 6630 3030 • Website: [www.jmfinancialcreditsolutions.com](http://www.jmfinancialcreditsolutions.com)

**PUBLIC NOTICE ON TRANSFER OF UNCLAIMED INTEREST AMOUNT TO INVESTOR EDUCATION AND PROTECTION FUND**

**NOTICE** is hereby given that pursuant to the provisions of Section 125(6) of the Companies Act, 2013 (the "Act") read with Regulation 61A of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (the "SEBI Listing Regulations") and the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, as amended (the "IEPF Rules"), the unclaimed interest amount of debenture holders who have not claimed their interest for seven consecutive years or more shall be transferred by the Company to the Investor Education and Protection Fund (the "IEPF"), in accordance with the applicable statutory requirements. The Company shall undertake this process at the respective due dates to ensure compliance with applicable statutory provisions.

Pursuant to the IEPF Rules, the Company shall individually notify the concerned debenture holders at their latest available registered address, providing therein, the details of their NCDs and the unclaimed interest amount liable to be transferred to the IEPF, requesting them to claim their unclaimed interest amount. A comprehensive list of these debenture holders can be accessed on the Company's website viz., <https://jmfinancialcreditsolutions.in/UnclaimedRedemptions#>

In the event that the Company does not receive any communication from the concerned debenture holders within the prescribed timeframe, the unclaimed interest amount shall be transferred to the IEPF Authority in accordance with the stipulated procedure under the IEPF Rules. Once the transfer is executed, no claim shall lie against the Company or its Registrar and Transfer Agent (the "RTA") with respect to the unclaimed amount transferred to IEPF. However, the debenture holders shall have the right to claim their unclaimed interest amount directly from the IEPF Authority following the prescribed procedure outlined in the IEPF Rules.

Debenture holders with unclaimed interest are therefore encouraged to take timely action to avoid their amounts being transferred, as once the transfer is made, further claims will need to be directed to the IEPF Authority as per the prescribed procedure. The debenture holders are also requested to register their email addresses with their Depository Participant(s) to ensure receipt of any future correspondence from the Company in a timely manner.

Further, any matured debenture amounts that remain unclaimed shall also be transferred to the IEPF as and when due, in compliance with the Act, SEBI Listing Regulations and the IEPF Rules, in accordance with the applicable statutory requirements.

In case of any queries, the concerned debenture holders are requested to contact the Company or its RTA at the following address/email id/telephone number.

**JM Financial Credit Solutions Limited**  
Company Secretary & Compliance Officer  
7th Floor, Cnergy  
Appasaheb Marathe Marg, Prabhadevi,  
Mumbai - 400 025, Maharashtra  
Tel.: +91 22 66303030 / +91 22 62241784  
Email: [investorrelations.csl@jmf.com](mailto:investorrelations.csl@jmf.com) / [cslcompliance@jmf.com](mailto:cslcompliance@jmf.com)  
Website: [www.jmfinancialcreditsolutions.com](http://www.jmfinancialcreditsolutions.com)

**KFin Technologies Limited**  
Unit: JM Financial Credit Solutions Limited,  
Selenium Tower B, Plot 31-32, Financial District  
Nanakramguda, Serilingampally  
Hyderabad, Rangareddy  
Telangana - 500 032  
Toll Free No.: 1800-309-4001  
Email: [einward.ris@kfinetech.com](mailto:einward.ris@kfinetech.com)  
Website: [www.kfintech.com](http://www.kfintech.com)

For JM Financial Credit Solutions Limited  
Sd/-  
**Shikha Jain**  
Company Secretary & Compliance Officer  
Place: Mumbai  
Date: May 30, 2025

Woman wanted for killing mom for property held by cops

Times News Network

New Delhi: A 46-year-old woman was arrested by Delhi Police's Crime Branch on Friday near Najafgarh for allegedly murdering her mother over a property dispute. The arrest came nearly 17 months after the crime was committed.

According to police, the accused conspired with her younger sister to kill their mother in a cold blood. On Dec 30, 2023, the two sisters, armed with kitchen knife, took a cab to their mother's plot in Ramkhola. One sister positioned herself as a lookout on the side, while the other climbed onto the roof and concealed herself in a room. When their mother entered the premises, the hiding sister emerged and launched a brutal assault, slitting the woman's throat. Following the attack, both sisters fled the scene.

The younger sister was arrested soon after the incident, but the elder woman managed to escape and was subsequently found finally being arrested on Friday by DCP (Crime) Harsh Indola.

12,000 drunk driving cases in 5 months in the capital

1 District, 5 Localities And 1.4k Cases; But Narela Circle Worst At 1.6k

Devanshi Mehta @timesofindia.com

New Delhi: As many as 12,224 cases of drunk driving were reported in Delhi between Jan and May this year. Of this, over 1,400 cases were from five localities in West Delhi with hotspots like Rajouri Garden (59), Pujabi Bagh (59) and Tikka Nagar (60) witnessing high numbers of prosecutions. These figures only represent police action and the actual instances of drunk driving may be higher. The latest case of a year-old "drunk driver" killing two people and injuring three others, including a pregnant woman and a 6-year-old child in West Delhi, also exposes a potential gap in enforcement, as the accused youth was able to drive from Gurgaon to Janakpuri without being stopped or checked on the way.

Between Jan 1 and May 23 this year, the Narela circle saw 1,648 cases of drunk driving. Karol Bagh (350 cases), Saket (300), Connaught Place (287), Dwarka (287), New Friends Colony (220), Saket (175), Hauz Khas (104), Kalkaji (103) and Lajpat Nagar recorded 181 cases. To curb drunk driving in Delhi, road safety experts suggested a range of measures, including targeted campaigns in areas with high prosecutions to educate commuters about the consequences.



To curb drunk driving, road safety experts suggested targeted campaigns in areas with high prosecutions to educate commuters about the consequences

needs to be a serious rethink on how we address drunk driving. It's not just about penalties, it's about creating visible deterrents. More pectos and random checks can act as a preventive measure. Right now, the low chance of getting caught gives drivers a false sense of impunity."

Dr S Velmurugan, chief scientist and road traffic engineer at Central Road Research Institute, said, "There

"The real issue is that drunk driving isn't being treated with the gravity it deserves. We lack both equipment, like breathalyzers, and a systematic approach. There's also little consistency in prosecution," Bhatia said.

The need for a stricter crackdown is also apparent because the police data shows zero prosecutions in several areas like CR Park, RK Puram, Patel Nagar, Preet Vihar and Vasant Kunj. This disparity raises the need for an enhanced crackdown besides better vigilance by local policemen who are at pickets, cops agreed.

A traffic official said the lack of drunken driving prosecutions in some areas was because they were more focused on commercial

vehicles. Retired senior cops emphasised on looking beyond prosecutions to curb this menace. "Improving public transportation options, especially at night, can reduce the need for personal vehicles. The bars and clubs also need to be onboard to flag such drivers and insist on taking a cab which can be arranged by them," a retired senior officer said.

'He was sitting in the Bolero with contract killer Kayamuddin'

Continued From Page 1

His phone and Google search history were damning, but it was not until he manifested his location data that truly exposed his involvement. On the day of the murder, Shishpal handed his phone to a colleague and a driver with instructions to make random calls from different locations, hoping this would trick investigators into thinking he was in Bhalai (70km from Balod), the SP said at a press briefing in Balod.

In fact, he was sitting in the Bolero with contract killer Kayamuddin, said police.

The two spent several days surveilling Barkha's route from school to home and discovered that she often took a quiet, isolated stretch.

On the day of the crime, the duo used a white Bolero SUV with no licence plates. As Barkha's scooter approached a bend near Bairanghali Temple, they ran it. After she and her friend fell, unconscious, Shishpal stepped out of the vehicle and struck Barkha repeatedly on the head and back with an iron rod, say police. The duo drove off.

The motive, according to police, stemmed from a long history of domestic discord. Barkha and Shishpal were married in April 2016. Within a day of their wedding, Shishpal allegedly began pressuring her for a lakh in dowry.

The relationship deteriorated over the



years, leading to a divorce case that was pending at the time of her murder. Family members alleged that Barkha endured repeated physical abuse during the marriage. Records and complaints shared by her sister with local media support these claims.

Barkha is survived by two little children — a son in Class I and daughter in Class 2 — who now live with their maternal grandmother in Durg. Her brother Shubham Kumar told reporters, "These children never ceased their father's love, and now they've lost their mother too."

Police have recovered the iron rod allegedly used in the murder the Bolero used in the attack, two mobile phones, and a list of contacts used to fake call activity based on this evidence. Shishpal and Kayamuddin have been arrested and are in police custody. SP Yogesh Patel called the case "an exceptional example of forensic and field investigation," highlighting how digital traces and a family's perseverance cracked open a crime designed to be the perfect murder: no

Anti-smog guns to be installed at malls, hotels, commercial high-rises

Times News Network

New Delhi: All commercial complexes, malls, and hotels with a built-up area of more than 3,000 square metres, as well as all institutional and office buildings that are ground plus five storeys (G+5) or higher will now have to install anti-smog guns as part of a mandate issued by Delhi's environment department. Only residential houses, group housing societies, and individual residential buildings have been exempted, as per the official order.

According to Delhi's environment minister Manoj Singh Sisra has issued an order under Section 5 of the Environment Protection Act, 1986, that mandates the installation and operation of anti-smog guns on specified high-rise buildings across the city. OF officials said this is the first time Delhi has taken such a step on vertical infrastructure as part of its air pollution response.

first time, Delhi has acted with legal clarity to curb a long ignored pollution source. This is accountability in action," Sisra said, adding that the move will no longer tolerate half-measures and will ensure that pollution control becomes embedded in urban infrastructure and not just in paper policies.

The direction mandates that applicable buildings install anti-smog guns with 150 litres and operate them throughout the year, except during the monsoon. Each building

must deploy a minimum number of guns in proportion to its built-up area — starting from three guns for areas below 10,000 square metres and scaling up to six or more with every 5,000 square metres added. The smog guns must have a horizontal mist throw of 75 to 100 metres and produce droplets between 50 and 120 microns to target PM2.5 and PM10. The operation must not exceed 1200 litres per hour or 10,000 litres over eight-hour day.

SHOOTING DOWN SMOG? Photo by representation

Ministry of Civil Aviation Government of India

Madhya Pradesh Flies Higher with New Wings of Progress

Inauguration of Satna & Datia Airports

SALIENT FEATURES & BENEFITS

- Operationalisation of the Satna and Datia Airports is set to enhance Regional Connectivity and will raise the total number of airports in Madhya Pradesh to eight (8)
- Enhancement of education and employment opportunities; fostering rapid development in the trade, industry, and tourism sectors
- Sustainable airport infrastructure equipped to serve annual passenger volume of 2.5 lakhs each, and built at a combined cost of over ₹100 Crore
- Satna Airport is suitable for the operation of Dornier-228 aircraft and Datia Airport is equipped to handle ATR-72 aircraft, which will foster direct connectivity

by Narendra Modi Prime Minister (through video conference)

in the august presence of

Mangubhai C. Patel, Governor, Madhya Pradesh; Dr. Mohan Yadav, Chief Minister, Madhya Pradesh; Kinjarapu Rammoan Naidu, Union Minister of Civil Aviation; Murlidhar Mohol, Union Minister of State of Cooperation; Rajendra Shukla, Deputy Chief Minister, Madhya Pradesh; Jagdish Devda, Deputy Chief Minister, Madhya Pradesh; Ganesh Singh, Member of Parliament (Lok Sabha); Sandhya Ray, Member of Parliament (Lok Sabha)

on Saturday, 31<sup>st</sup> May, 2025 at 11:15 hrs, Jambhori Maidan at Bhopal, Madhya Pradesh

Watch live telecast on DD News

FORM 6 INVITATION FOR EXPRESSION OF INTEREST FOR SMOKER VEHICLE MILLS PRIVATE LIMITED OPERATING IN TEXTILE INDUSTRY AT BURLANPUR, MADHYA PRADESH (Users are required to fill this form and submit it to the Director, Industries and Districts, Bhopal if they (Businesses/Individuals/Partners/Shareholders) Registerd. 2016)

RELEVANT PARTICULARS	
1. Name of the company, sector along with PAN & GSTIN No.	Smoker Vehicle Mills Private Limited, CIN: L27200MP20172020007, PAN: ANW3322JL
2. Address of the registered office	286/2, Shiv Anand, Baramguda, Gopesh Nohar, Baramguda, Madhya Pradesh, India, 492033, IN
3. IRI of the locality	286/2, Shiv Anand, Baramguda, Gopesh Nohar, Baramguda, Madhya Pradesh, India, 492033, IN
4. Names of premises where majority of headstalls are located	286/2, Shiv Anand, Baramguda, Gopesh Nohar, Baramguda, Madhya Pradesh, India, 492033, IN
5. Installed capacity of main production process	Sponsons 20000 nos., Manufacturing of Cotton yarn, 16/28, 16/32, 16/40, 16/48, 16/56, 16/64, 16/72, 16/84, 16/96, 16/108, 16/120, 16/144, 16/168, 16/192, 16/216, 16/252, 16/288, 16/324, 16/360, 16/400, 16/450, 16/500, 16/560, 16/630, 16/700, 16/780, 16/840, 16/900, 16/960, 16/1050, 16/1120, 16/1200, 16/1260, 16/1350, 16/1440, 16/1500, 16/1560, 16/1680, 16/1800, 16/1920, 16/2100, 16/2250, 16/2400, 16/2520, 16/2700, 16/2880, 16/3000, 16/3150, 16/3240, 16/3360, 16/3420, 16/3500, 16/3600, 16/3780, 16/3960, 16/4050, 16/4200, 16/4320, 16/4500, 16/4620, 16/4800, 16/4950, 16/5040, 16/5250, 16/5400, 16/5600, 16/5760, 16/5940, 16/6000, 16/6300, 16/6480, 16/6720, 16/7000, 16/7200, 16/7500, 16/7700, 16/8000, 16/8400, 16/8800, 16/9000, 16/9600, 16/10000, 16/10500, 16/11000, 16/11500, 16/12000, 16/12600, 16/13200, 16/13800, 16/14400, 16/15000, 16/15600, 16/16200, 16/16800, 16/17400, 16/18000, 16/18600, 16/19200, 16/19800, 16/20400, 16/21000, 16/21600, 16/22200, 16/22800, 16/23400, 16/24000, 16/24600, 16/25200, 16/25800, 16/26400, 16/27000, 16/27600, 16/28200, 16/28800, 16/29400, 16/30000, 16/30600, 16/31200, 16/31800, 16/32400, 16/33000, 16/33600, 16/34200, 16/34800, 16/35400, 16/36000, 16/36600, 16/37200, 16/37800, 16/38400, 16/39000, 16/39600, 16/40200, 16/40800, 16/41400, 16/42000, 16/42600, 16/43200, 16/43800, 16/44400, 16/45000, 16/45600, 16/46200, 16/46800, 16/47400, 16/48000, 16/48600, 16/49200, 16/49800, 16/50400, 16/51000, 16/51600, 16/52200, 16/52800, 16/53400, 16/54000, 16/54600, 16/55200, 16/55800, 16/56400, 16/57000, 16/57600, 16/58200, 16/58800, 16/59400, 16/60000, 16/60600, 16/61200, 16/61800, 16/62400, 16/63000, 16/63600, 16/64200, 16/64800, 16/65400, 16/66000, 16/66600, 16/67200, 16/67800, 16/68400, 16/69000, 16/69600, 16/70200, 16/70800, 16/71400, 16/72000, 16/72600, 16/73200, 16/73800, 16/74400, 16/75000, 16/75600, 16/76200, 16/76800, 16/77400, 16/78000, 16/78600, 16/79200, 16/79800, 16/80400, 16/81000, 16/81600, 16/82200, 16/82800, 16/83400, 16/84000, 16/84600, 16/85200, 16/85800, 16/86400, 16/87000, 16/87600, 16/88200, 16/88800, 16/89400, 16/90000, 16/90600, 16/91200, 16/91800, 16/92400, 16/93000, 16/93600, 16/94200, 16/94800, 16/95400, 16/96000, 16/96600, 16/97200, 16/97800, 16/98400, 16/99000, 16/99600, 16/100000
6. Quantity and nature of main production services sold in last financial year	The company has not started the business and operations in last financial year.
7. Number of employees/workmen	No employees/workmen presently.
8. Further details including the available financial statements (with auditories of two years, lists of creditors are available at site)	The details can be obtained from the office of the Registrar/Professional or can be requested at email: <a href="mailto:rajendra@smvmill.com">rajendra@smvmill.com</a>
9. Eligibility to register applicants (under section 25(1) of the Code is available at site)	The details can be obtained from the office of the Registrar/Professional or can be requested at email: <a href="mailto:rajendra@smvmill.com">rajendra@smvmill.com</a>
10. Last date for receipt of registration of interest	11th June 2025
11. Date of issue of provisional list of prospective registration applicants	18th June 2025
12. Last date for submission of objections to provisional list	24th June 2025
13. Date of issue of final list of prospective registration applicants	28th June 2025
14. Date of issue of information memorandum, invitation matrix and request for registration along to prospective registration applicants	18th June 2025
15. Last date for submission of registration form	17th July 2025
16. Process email id for further information	<a href="mailto:rajendra@smvmill.com">rajendra@smvmill.com</a>

The above mentioned particulars of Form 6, Invites Expression of Interest to subject to qualification of extension/extension application filed by registration professional u/s 25(1) of the Code and subject to the following conditions: 1. The applicant must be a resident of India. 2. Detailed invitation for Expression of Interest specifying criteria, eligibility norms under section 25(1) of the Code etc., is available on the website provided below and can also be requested by email at [rajendra@smvmill.com](mailto:rajendra@smvmill.com).

Date: 31/05/2025 Place: Bhopal

Nehant Approved

In the matter of SMOKER VEHICLE MILLS PRIVATE LIMITED K-25, P Plaza, 34D Aash Nagar, Near Ashok Vihar Apartment, Bhopal - 462026 (M.P.) EMAIL: [rajendra@smvmill.com](mailto:rajendra@smvmill.com) IP Registration No.: 83419A (OP)/PP/REGD/2025/3029/12563 AFA 16/16/2025



dainikbaskar.com



देवी अहिल्याबाई की 300वीं जयंती किला परिसर के साथ पूरी अहिल्यानगरी एक ही फ्रेम में

कंटेंट- उदय मंडलोई फोटो- विकास चौहान

आज अहिल्या घाट पर 300 महिलाएं बनाएंगी पार्थिव शिवलिंग, काकड़ आरती भी करेंगी

महेश्वर (हरगोन) में साब, मातोश्री, देवी अहिल्याबाई की राजधानी माहिष्मती... वर्तमान में महेश्वर नगर। 35 बीघा से अधिक में नर्मदा किनारे किला परिसर के साथ ही देवी से फेलत नगर भी दिखाई दे रहा है। देवी अहिल्याबाई ने किला परिसर में अहिल्येश्वर शिव मंदिर का निर्माण कराया था। इसकी ऊपरी मंजिल पर ओंकारेश्वर मंदिर भी है। कुछ साल पहले मंदिर में 10 से ज्यादा दरारें पड़ गई थीं। होलकर सांस्कृतिक केंद्र के मैनेजर मंदार अनिल चौधरी ने बताया कि प्राकृतिक सामग्री से खल ही में दरारें भर दी गई हैं। मरम्मत कार्य की वजह से दर्शनार्थ मंदिर के पट बंद थे। शनिवार को मंदिर के पट खोल दिए जाएंगे। मातोश्री की जयंती पर शनिवार को होलकर परिवार द्वारा सुबह 8.30 बजे दोल-नगाड़ी के साथ पालकी यात्रा निकाली जाएगी। शाम 4 से 6 बजे तक अहिल्या घाट पर 300 महिलाएं पार्थिव शिवलिंग का निर्माण और अभिषेक करेंगी। शाम 6 से 7 बजे तक नर्मदा घाट पर काकड़ आरती होगी।

सोने की फिरोती से खुलासा; मास्टरमाइंड विधायक का भांजा विधायक के दो साल के पोते को

नींद की गोली खिलाकर अपहरण

14 घंटे में ही पुलिस ने तीनों अपहरणकर्ताओं को पकड़ा

मास्टरमाइंड रावरेण/बेगमपंज

सिलवानी विधायक देवेन्द्र पटेल के दो साल के पोते दिव्यम के अपहरण की गूथी पुलिस ने महज 14 घंटे में सुलझा ली। बच्चा सुरक्षित बरामद हो गया है। इस वारदात का मास्टरमाइंड कोई और नहीं, बल्कि दिव्यम के पिता की बुआ का बेटा अरविंद पटेल (उर्फ अन्नू) निकला, जो खुद विधायक का भांजा भी है। बच्चे के अपहरण के बाद आरोपियों ने डेढ़ किलो सोने की फिरोती की मांग करते हुए एक पत्र दिव्यम के घर में छोड़ा। इसी पत्र की निरादेखी पर पुलिस आरोपियों तक पहुंच सकी। जांच में पता चला कि अपहरणकर्ताओं ने बच्चे को नींद की गोली खिलाई फिर बाइक से 300 किमी दूर छिंदवाड़ा के तमिया पहुंचे थे।

अपहरण की 15 दिन पहले रची थी साजिश : मुख्य आरोपी अरविंद पटेल ने ही थाने में दिव्यम के लापता होने की शिकायत दर्ज कराई थी। पुलिस के साथ मिलकर बच्चे को खोजने का नाटक भी किया। आईजी मिशेलेश शुक्ला ने बताया कि अरविंद ने करीब 15 दिन पहले अपने दो साथियों राहुल कुर्मी और उमेश कुर्मी के साथ मिलकर अपहरण की योजना बनाई थी। इसके लिए भोपाल में किन्नर पर कमरा लिया था।

भास्कर इन्वेस्टिगेशन भ्रष्टाचार... सोलर खराब हुए तो कोई देखने तक नहीं आया

सोलर पैक में 10.26 करोड़ का घपला : पावर 250 की जगह 50 वाट, न गारंटी न वारंटी, दो माह भी नहीं चले

विकल्प/महत्ता	रत्नलाम	कहीं भी 250 वाट के नहीं
दुर्गम व बिजली विहीन क्षेत्रों में सोलर पैक के जरिए बिजली देने में फर्जीबाड़ी हुआ है। मध्य और पश्चिम क्षेत्र की विद्युत वितरण कंपनियों ने सोलर पैक दोषपूर्ण कीमत में लगवाए। इसमें भी पैनाल, बैटरी इतने घटिया किस्म के लगे कि वे दो महीने भी नहीं चले।	जिला रायसेन 425 200 163 बैतूल 587 200 184 झाबुआ 50 200 12.91 खुरगोन 270 200 69.74 धार 25 200 6.45 रतलाम 70 50 10.20 शहडोल 991 200 373 बालाघाट 96 200 36.19 मंडला 250 200 94.25 डिंडोरी 200 200 75.40 (खर्च लाख में, स्कोर : मीएजी)	जिला रायसेन 425 200 163 बैतूल 587 200 184 झाबुआ 50 200 12.91 खुरगोन 270 200 69.74 धार 25 200 6.45 रतलाम 70 50 10.20 शहडोल 991 200 373 बालाघाट 96 200 36.19 मंडला 250 200 94.25 डिंडोरी 200 200 75.40 (खर्च लाख में, स्कोर : मीएजी)

श्रीधारा योजना के तहत बिजली कंपनी ने 2018-19 में प्रदेश के 10 जिलों में 10.26 करोड़ में 3 हजार सोलर पैक लगाए थे। नियमानुसार 5 साल की वारंटी वाले 250 वाट के सोलर पैक लगाने थे, लेकिन इसमें जबरदस्त फर्जीबाड़ी हुआ। 9 जिलों में 200 वाट के पैनाल लगाए, रतलाम में तो सिर्फ 50 वाट के ही लगे। इनकी वारंटी भी एक साल की दी गई। इतना ही नहीं भास्कर ने जब सोलर पैक की कीमत की पड़ताल की तो इसमें भी घपला निकला।

50 वाट के जो सोलर पैक 6 से 8 हजार में मिलते हैं, उन पर 14 हजार खर्च हुए। 200 वाट के पैक की लागत भी 38 हजार रही, जबकि ये 20 से 22 हजार रुपए में मिलते हैं। इधर रतलाम के अधीक्षण यंत्री बीएल चौहान ने जानकारी दी है कि पैनाल की वारंटी भी एक साल की दी गई। इतना ही नहीं भास्कर ने जब सोलर पैक की कीमत की पड़ताल की तो इसमें भी घपला निकला।

गावों में फसल सुखाने के काम आ रही है सोलर प्लेट

मध्य-सजस्थान बॉर्डर पर गांव कुंडा में पहाड़ी पर बसे देवा खराड़ी के घर टीम पहुंची। यहाँ सोलर प्लेट लगी थी, जिस पर मक्का सूख रही थी। देवा ने बताया कंपनी वाले आए थे, यह सोलर लगाने के 2 महीने बाद ही बंद हो गया। इसके बाद कोई नहीं आया।

रत्नलाम के गांव खेड़िकला के पूजा मईड़ा के घर सोलर पैनाल लगाए गए थे। पूजा ने बताया एक साल में ही सोलर खराब हो गए। प्लेट को बेटे के ससुराल में रख दिया। टीम जब प्लेट देखने 10 किमी दूर गई तो वह कबाड़ में मिली। जो 50 वाट की ही थी।

यह बोले जिम्मेदार

अभी इस बारे में जानकारी नहीं है। जानकारी निकलवाने के बाद कुछ कह पाएंगे। -अनूपकुमार सिंह, एमडी, एमपीकेवीवीसीएल

कहाँ क्या कमी रही है मुझे जानकारी भेज दीजिए। हम इस मामले की जांच करवाएंगे। प्रद्युम्न सिंह तोमर, ऊर्जा मंत्री, मप्र

अनकही हर शनिवार 5 साल पहले पति को मारा और घर में ही दफना दिया था

युवक की हत्या की जांच में जुटी पुलिस तो खुली डबल मर्डर की मिस्ट्री

अलीम बजमी भोपाल

दिल दहला देने वाली ये घटना चार साल पुरानी है। भोपाल के कोलार इलाके में सार्वजनिक स्थान पर एक लारख पड़ी थी। लारख को बंद स्थानों से सुआर-कुत्तों ने नोच रखा था। इस कारण पुलिस को पहचान करना मुश्किल हो रहा था। 27 मई 2021 की सुबह अमरनाथ कॉलोनी और कलियासोत नदी के बीच खाली मैदान में एक लारख पड़ी थी। शव की हालत ऐसी थी कि उसकी पहचान करना काफी मुश्किल था। पुलिस ने आसपास के क्षेत्रों के सीसीटीवी फुटेज लेकर कहीं-कहीं मिलाया शुरू की तो पता चला कि लारख मोहन मीणा की है। लेकिन कातिल को तलाशना पुलिस के लिए एक चैलेंज था। मोहन के भाई रंजीत के पांच साल से लापता होने की जानकारी मिली। इस मामले में पुलिस ने मोहन की हत्या के संबंध में उसकी भाभी उर्मिला मीणा से पूछताछ की तो उसने कोई भी संतोषजनक जवाब नहीं दिया। वह बोली पति बिना बताए घर से चले गए थे। गुमशुदगी रिपोर्ट के बारे में पूछने पर कहने लगी- कई बार थाने गई, लेकिन रिपोर्ट नहीं लिखी गई। ऐसे में दोनों नाबालिग बच्चों से पूछताछ में पुलिस को अहसास हुआ कि यह किसी स्क्रिप्ट की तरह रटाटाया जवाब देकर रहे हैं। दोनों को एक साथ बुलाने के बाद पुलिस ने उर्मिला को बताया कि उसके पति का कंकाल मिला है। यह सुनकर वह चबरा गई। उर्मिला ने पुलिस को बताया कि देवर के साथ रहती थी, लेकिन वह उसे ब्लैकमेल करता था, इसलिए नाबालिग बेटे के साथ मिलकर उसने डंडे से देवर की हत्या कर दी। फिर शव कलियासोत किनारे फेंक दिया।

घर के सेप्टिक टैंक में मिला कंकाल : पुलिस ने घर की जांच की तो सेप्टिक टैंक से रंजीत का कंकाल बरामद हुआ। डीएनए टेस्ट से इस बात की पुष्टि हो गई कि कंकाल रंजीत का ही है। उर्मिला बच्चों की जैविक मां निकली।

उग्रकैद की सजा... भोपाल कोर्ट ने सुनवाई करते हुए उर्मिला को अपने पति और देवर की हत्या में दोषी पाए जाने के बाद उग्र कैद की सजा सुनाई है। ₹500 का अर्थदंड भी सुनाया है। महिला सेंट्रल जेल में बंद है।

देवर के साथ थे अतैय संबंध

उर्मिला ने पुलिस को जो बताया उसने इसनियत को झकझोर दिया। वे बोली-उरुक्का पति विकलांग था। वह उसे पसंद नहीं करती थी। देवर मोहन के साथ उसके अवैध संबंध बन गए थे। पति ने उसे देवर के साथ आपत्तिजनक स्थिति में भी देख लिया था। इस मामले में पति ने उसे काफी खरी-खोटी सुनाई थी। उसने देवर के साथ मिलकर पति को रास्ते से हटाने का प्लान बनाया। 5 साल पहले देवर और उसने अपने पति की तार से गला घोटकर हत्या कर दी थी। हथौड़े से भी वार किए थे। बाद में पति के शव को घर में निर्माणाधीन सेप्टिक टैंक में दफना दिया था। उसके ऊपर कबरा बनाकर देवर और दोनों नाबालिग बच्चों के साथ रहने लगी।

स्वतंत्र न्यायपालिका वही, जहां विधायिका, कार्यपालिका का हस्तक्षेप नहीं: जस्टिस खोत

जबलपुर। मप्र हाई कोर्ट के लिए सुप्रीम कोर्ट कॉलेजियम द्वारा तीन नए जजों की तैनाती की गई है। हाई कोर्ट में अब जजों की संख्या 35 हो चुकी है। सूत्रों का है हाई कोर्ट जबलपुर मुख्यपीठ में एक्टिंग चीफ जस्टिस संजीव सचदेवा ने तीनों नवागत जजों दीपक खोत, अमित सेठ व पवन द्विवेदी को शपथ दिलाई। शपथ समारोह में जस्टिस दीपक खोत ने कहा कि स्वतंत्र न्यायपालिका वही है, जहां विधायिका और कार्यपालिका का हस्तक्षेप न हो। जस्टिस अमित सेठ ने कहा कि मुझे जो दायित्व मिला है, उसे पूरी निष्ठा के साथ पूरा करूंगा। वहीं जस्टिस पवन द्विवेदी ने कहा कि युवाओं को साहस के साथ सच्चाई का साथ देना चाहिए।

**OFFICE OF THE SECRETARY KRISHI UPAJ MANDI SAMITI, KHARGONE**  
Distt : KHARGONE  
No./Mandi/Nirman/2025-26/478 KHARGONE Dated : 26.05.2025

**NOTICE INVITING TENDER**

Online Percentage Rate E-Tenders are invited from contractors registered with the Office of the Engineer in Chief, M.P. Public Works Department, Government of Madhya Pradesh (Centralized Registration Cell) for Repair, Maintenance and Painting Works of Existing Structure at Anaj Mandi, Cotton Mandi, Additional Mandi Yard Balwadi and Upmandi Yards Apmc Khargone. **Tender Number : 2025\_MPSAM\_425728 (PAC amount Rs. 16.80 Lakh)** and Electrification Work In New Dome and other Electrical Improvement Work at Cotton Mandi Yard Khargone. **Tender Number : 2025\_MPSAM\_425730 (PAC amount Rs. 12.08 Lakh)**. The following works Tender to be received online up to 05:30 PM on 23.06.2025 Technical bid documents with EMD & Financial Offer to be received online only as per Detailed NIT. The tender documents can be obtained online on the <http://mptenders.gov.in> as per the Notice Published on the above Portal and detailed information can also be seen on website [www.mpmmandibord.gov.in](http://www.mpmmandibord.gov.in)

**Note :** Any corrigendum in this NIT, if required, shall be displayed only in our above portal regarding any matter included in this NIT or otherwise. Other details of Construction/ Development works and locations & key dates can also be seen on our website [www.mpmmandibord.gov.in](http://www.mpmmandibord.gov.in)

M.P. Madhyam/120373/2025 **SECRETARY**

**फॉर्म-जी**  
अभिलेखि की अभिव्यक्ति हेतु आमंत्रण  
**श्री गीता टेक्सटाइल मिल्स प्राइवेट लिमिटेड**  
मध्य प्रदेश को बुलाएंगे ऑफ इन्वेंटोरिजेशन अर्थात मॉडरनाइजेशन और शोप अवकाश (ऑपरेटिंग लाइसेंस के लिए विपदा संयोजन प्रक्रिया) विनिर्देशिका, 2016 के विनिर्देश 309 के अन्तर्गत (1) के अन्तर्गत

**प्रास्ताविक विवरण**

1. फैन/सी/ड्राइंग/टॉलरेंस/संस्था के साथ कोन्ट्रैक्ट देवदार का नाम	श्री गीता टेक्सटाइल मिल्स प्राइवेट लिमिटेड सी/ड्राइंग : U17309MP2008PT0020987 फैन : AAMCS3217L
2. संशोधित कांस्ट्रक्शन का नाम	295/2, ग्राम अग्रवाल, अमरनाथ नगरीय नगर, बुलन्दशहर, मध्य प्रदेश, भारत, 450331
3. बेंचमार्क का नुमांदा	राम
4. उक्त स्थान का विवरण जहां अवगत संघर्षों का बहुरूप विवरण	295/2, ग्राम अग्रवाल, अमरनाथ नगरीय नगर, बुलन्दशहर, मध्य प्रदेश, भारत, 450331
5. कोन्ट्रैक्ट देवदार के मुख्य उपकरण/सिस्टमों की स्थिति/व्यवस्था	सिस्टम 15840 मर, काला वॉन, ड्रम हुआ कपड़ा का निर्माण
6. पिछले कितने वर्ष में कौन से मुख्य उपकरण/सिस्टमों की मरम्मत और नूतन	कंपनी ने पिछले विद्युत वर्ष में व्यवस्था और संयोजन नहीं किया है।
7. कर्मचारियों/वर्कफोर्स की संख्या	कर्मचारी में कोई कर्मचारी नहीं है।
8. वे कौन से अतिम उच्चतम विद्युत विद्युत (अनुपयोग के साथ) सेवकों की सूची, प्रक्रिया की कमी को दूर करने हेतु प्राथमिक विद्युत/सिस्टम अतिम विवरण का उल्लेख है-	विवरण सम्मान देवेदार के कांस्ट्रक्शन से प्राप्त किया जा सकता है या <a href="mailto:circ.shreegoeta@gmail.com">circ.shreegoeta@gmail.com</a> , पर ईमेल के माध्यम से अनुरोध किया जा सकता है।
9. सिस्टम की वार 25(2)(ए) के तहत सम्मान महिला को अपने पति और देवर की हत्या में दोषी पाए जाने के बाद उग्र कैद की सजा सुनाई है। ₹500 का अर्थदंड भी सुनाया है। महिला सेंट्रल जेल में बंद है।	विवरण सम्मान देवेदार के कांस्ट्रक्शन से प्राप्त किया जा सकता है या <a href="mailto:circ.shreegoeta@gmail.com">circ.shreegoeta@gmail.com</a> , पर ईमेल के माध्यम से अनुरोध किया जा सकता है।
10. स्वी की अभिव्यक्ति प्राप्त करने की अंतिम तिथि	15 जून 2025
11. संशोधित संयोजन आवेदनको की अंतिम सूची जारी करने की तिथि	18 जून 2025
12. अंतिम सूची पर आपत्तिपूर्ण प्रस्ताव करने की अंतिम तिथि	23 जून 2025
13. संशोधित सम्मान आवेदको की अंतिम सूची जारी करने की तिथि	26 जून 2025
14. संशोधित सम्मान आवेदको को सम्मान प्राप्त, नूतन/मरम्मत और सम्मान केन्द्रों के लिए अनुरोध जारी करने की तिथि	18 जून 2025
15. सम्मान योजना प्रस्तुत करने की अंतिम तिथि	17 जून 2025
16. स्वी की अभिव्यक्ति प्रस्तुत करने के लिए ईमेल अग्रणी प्रक्रिया	<a href="mailto:circ.shreegoeta@gmail.com">circ.shreegoeta@gmail.com</a>

1. फॉर्म जी का उपरोक्त प्रस्ताव, स्वी की अभिव्यक्ति का अग्रवचन, विज्ञापन और विचारविमर्श सहित 2018 की धारा 12(2) के तहत सम्मान देवेदार द्वारा मानवीय एनपीएलडी इंदौर पीठ के सम्मान देवेदार विस्तार/ बहिष्करण आवेदन के माध्यमिर्माण के अन्तर्गत है।  
2. सिस्टम की वार 25(2)(ए) के तहत मानव, पात्रा मानव/अतिमिर्माण करने के लिए स्वी की अभिव्यक्ति के लिए विस्तृत आमंत्रण नीचे दिए गए पते पर उपलब्ध है और [circ.shreegoeta@gmail.com](mailto:circ.shreegoeta@gmail.com) पर ईमेल विवरण भी अनुरोध किया जा सकता है।

इसका -/ विज्ञापन अवकाश सम्मान देवेदार के माध्यम में परत-2, पी वल्ला, 345 आलोक नगर, शीम वीली अग्रवट्ट के पास, इंदौर - 450116 (एनपी) ईमेल: [circ.shreegoeta@gmail.com](mailto:circ.shreegoeta@gmail.com) आईडी: [circ.shreegoeta@gmail.com](mailto:circ.shreegoeta@gmail.com) आईडी पंजीकरण संख्या - ISBN/IPA-001/IP-P02100/2020-2021/13283 एएफए नंबर: 31.12.2025 तक

दिनांक 31.05.2025  
स्थान: इंदौर

मध्यप्रदेश शासन

डॉ. मोहन यादव, मुख्यमंत्री

नरेन्द्र मोदी, प्रधानमंत्री

**31 मई**

**विश्व तम्बाकू निषेध दिवस**

**संकल्प लें, आज से तम्बाकू नहीं**

- » तम्बाकू का सेवन कैंसर, हृदय रोग, फेफड़े के रोगों को जन्म देता है।
- » सिगरेट का धुआँ न केवल खुद को बल्कि आसपास के लोगों को भी नुकसान पहुँचाता है।
- » तम्बाकू उत्पाद लाखों लोगों की जान लेते हैं।

**तम्बाकू से बचिए, परिवार को बचाइए**

सामाजिक न्याय एवं दिव्यांगजन सशक्तिकरण विभाग  
मध्यप्रदेश शासन द्वारा जनहित में जारी

म.प्र. माध्यम/120374/2025